

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1961/2012

(From the judgement and order dated 05/12/2011 in BA No.1602/2011, of The
HIGH COURT OF DELHI AT N. DELHI)

LAVESH Petitioner(s)

VERSUS

STATE (NCT OF DELHI) Respondent(s)
(With appln(s) for anticipatory bail and office report)

Date: 06/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) MR. Sumit Sharma,Adv.
Ms. Arjita,Adv.
Mr. S.K. Verma,Adv.

For Respondent(s) Mr. Sidharth Luthra,ASG
Ms. Ranjana Narayan,Adv.
Ms. Gargi Khanna,Adv.
Mr. Aditya Singhla,Adv .
Mr. B.V. Balaram Das,Adv.

UPON hearing counsel the Court made the following
O R D E R

List on next Monday i.e. 13th August, 2012.

In the meantime, counsel for the petitioner is permitted to
file an affidavit including certain documents.

[Madhu Bala]
Sr.PA

[Savita Sainani]
Court Master